

29

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 840/97

DATE OF ORDER : 07-07-1997.

Between :-

S.Subashchandra

... Applicant

And

1. The Union of India rep. by the Director General, Telecom, New Delhi - 110 001.
2. The Chief General Manager, AP Telecom, Circle, Abids, Hyderabad-1.

... Respondents

--- --- ---

Counsel for the Applicant : Shri J.V.Lasmana Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC

--- --- ---

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

--- --- ---

*JR*

*D*

... 2.

(30)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

-- -- --

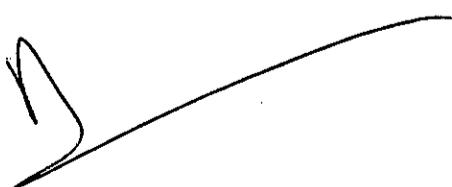
Beard Sri J.V.Laxmana Rao, counsel for the applicant and Sri V.Bhimanna, standing counsel for the respondents.

2. This DA is filed praying for a direction to the respondents to grant him higher scale of pay of Rs.2,200-4,000 as Sr. Asst.Engineer from the date it is fallen due in 1989-90 besides considering his claim for adhoc promotion as Divisional Engineer Group-A from the date his first junior <sup>was</sup> promoted with all consequential benefits.

3. The applicant himself submits that a charge sheet is pending against him issued in the year 1992. If the charge sheet is pending, no direction can be given for promotion. Probable it may be a case of considering his case and keeping it in the sealed cover procedure for the post of Divisional Engineer. But we do not want to express any opinion in this connection as his representation dt.20-11-95 (Annexure A-5 to DA) addressed to Chief General Manager (Respondent No.2) is still pending.

4. In view of the above, Respondent No.2 is directed to dispose of the representation of the applicant dt.20-11-95 after perusing the relevant records in accordance with the law. The Original Application is ordered accordingly at the admission stage itself.

S.C.



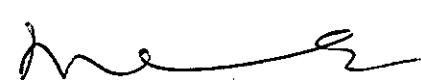
... 3.

5. Time for compliance is two months from the date of receipt of a copy of this order. No order as to costs.

  
(B.S. JAI PARAMESHWAR)

Member (J)

7/7/97

  
(R. RANGARAJAN)

Member (A)

av1/

Dated: 7th July, 1997.  
Dictated in Open Court.

  
D.R. (J)

32

•4•

**Copy to:**

1. The Director General, Telecom, New Delhi.
2. The Chief General Manager, A.P., Telecom, Circle, Abids, Hyderabad.
3. One copy to Mr. J.V. Lakshmana Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyderabad.
5. One copy to D.R.(A), CAT, Hyderabad.
6. One duplicate copy.

VLKR

call 71792

(6)

TYPED BY  
COMPIRED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI RAMA NGARAJAN: M(A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATE

7/7/97

ORDER/JUDGEMENT

M.A./R.A./D.A./ND.

D.A. NO. 840 (S2)

Admitted and Timed injunctions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs

YLR

II Court

केन्द्रीय प्रशासनिक विधिकार  
Central Administrative Tribunals  
DISPATCH

16 JUL 1997  
हायदराबाद बायपारी  
HYDERABAD BENCH